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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 07<sup>th</sup> April, 2026**

+ **CRL.M.C. 2311/2025 & CRL.M.A. 10386/2025**

**RAJU GUPTA & ORS.** .....Petitioners

Through: Ms. Shalini Sharma, Advocate with  
petitioner Nos.1 and 2 in person and  
petitioner Nos.4 & 5 through V.C.

versus

**THE STATE OF NCT OF DELHI & ANR.** .....Respondents

Through: Mr. Sunil Kumar Gautam, APP for the  
State with Insp. Satbir Singh, PS  
Jaitpur

Ms. Shilpa, Advocate for respondent  
No.2 with respondent No.2 in person

+ **CRL.M.C. 2312/2025 & CRL.M.A. 10387/2025**

**RAJU GUPTA & ANR.** .....Petitioners

Through: Ms. Shalini Sharma, Advocate with  
petitioner Nos.1 and 2 in person

versus

**THE STATE OF NCT OF DELHI & ANR.** .....Respondents

Through: Mr. Sunil Kumar Gautam, APP for the  
State with Insp. Satbir Singh, PS  
Jaitpur

Ms. Shilpa, Advocate for respondent  
No.2 with respondent No.2 in person

**CORAM:**

**HON'BLE MR. JUSTICE MANOJ JAIN**

**J U D G M E N T (oral)**



1. Both these petitions, being connected, have been taken up together.
2. These petitions seek quashing of FIR No.364/2021 dated 27.07.2021, registered at PS Jaitpur, for commission of offences under Sections 498A/406/34 IPC and of FIR No.556/2020 dated 01.11.2020, registered at PS Jaitpur, for commission of offences under Sections 323/354/506/509/34 IPC along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties..
3. Both the FIRs have been registered at the instance of respondent No.2 herein.
4. The marriage between complainant i.e. respondent No.2 and petitioner No.1, in CRL.M.C. 2311/2025, was solemnized on 24.02.2016, as per Hindu rites and customs. They were blessed with three daughters.
5. However, on account of temperamental differences, the parties started living separately and when complaints were made by respondent No.2, it resulted into registration of the abovesaid FIRs.
6. However, when the matters were referred to *Mediation Centre, Saket Courts*, the parties were able to resolve all their disputes amicably on 02.12.2024.
7. When these petitions were received earlier, the petitions were directed to be placed before Joint Registrar (Judl.), and on 04.04.2025, the parties made comprehensive statements before the learned Joint Registrar (Judl.) and order dated 04.04.2025 would also indicate that the Investigating Officer was also present before the learned Registrar and had duly identified both the parties. The *Compromise Deed/Settlement Deed* was also found to be genuine and the learned Registrar also observed that the consent of both the parties was there and there was nothing to indicate that such consent was



obtained under any influence or pressure.

8. As far as CRL.M.C. 2311/2025 is concerned, it was initially directed against the five accused persons but in the interregnum, petitioner No.3 Meena (mother-in-law of respondent No.2) has, reportedly, expired. They are facing trial for commission of offences under Sections 498A/406/34 IPC.

9. As far as CRL.M.C. 2312/2025 is concerned, the husband and father-in-law of respondent No.2 are facing trial for commission of offences under Sections 323/509 IPC only.

10. Respondent No.2 is present in person with her counsel and she has also been duly identified by the Investigating Officer, who is present in Court.

11. When asked, respondent No. 2 reiterates the term of settlement taken place before *Mediation Centre, Saket Courts* on 02.12.2024. She also submits that there is already a divorce between them by way of mutual consent on 13.02.2025 and that two of her daughters are under guardianship of petitioner No.1 and one daughter is under her guardianship. She states that she has entered into the abovesaid settlement out of her own free will, without any coercion and influence from any corner whatsoever and, therefore, she would have '*no objection*' if FIRs in question are quashed. Both the sides assure that they would adhere to the terms of settlement in true letter and spirit.

12. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.

13. Accordingly, exercising inherent powers vested in this Court under



Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

14. Consequently, to secure the ends of justice, FIR No.364/2021 dated 27.07.2021, registered at PS Jaitpur, for commission of offences under Sections 498A/406/34 IPC and FIR No.556/2020 dated 01.11.2020, registered at PS Jaitpur, for commission of offences under Sections 323/354/506/509/34 IPC, along with all consequential proceedings arising therefrom, is, hereby, quashed.

15. Original affidavits, copies of which have been placed on record in the present proceedings, shall be submitted before the learned Trial Court within two weeks, so that these become part of Trial Court Record.

16. The petitions stand disposed of in aforesaid terms.

17. Pending applications also stand disposed of in aforesaid terms.

**(MANOJ JAIN)**  
**JUDGE**

**APRIL 07, 2026**  
**st/sa**